

**MINUTES OF THE MEETING No. 3/12 dated 20.4.2011(held on 21.4.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG**

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri P.P. Srivastava, Deptt. C&PC(Chem.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K. Cashyap, Dy.DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.2/11 for confirmation and confirmed and adopted the same without any change.

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| Case No A-3<br>NC No.3/12<br>Dated 20.4.11 (held on<br>21.4.2011) | M/ s Aquagel Chemicals (P) Ltd, Bhavnagar<br>F.No. 01/83/162/465/AM11/DES-IV<br>RLA F.No.37/24/40/0003/AM10 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7.4.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011..

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| Case No A-4<br>NC No.3/12<br>Dated 20.4.11 (held on<br>21.4.2011) | M/ s Aquagel Chemicals (P) Ltd, Bhavnagar<br>F.No. 01/83/50/1004/AM10/DES-IV<br>RLA F.No.37/24/40/0002/AM10 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011..

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| Case No D-3<br>NC No.3/12<br>Dated 20.4.11 (held on<br>21.4.2011) | M/ s Chemexcil, Ahmedabad<br>F.No.01/83/162/1057/AM11 |
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The Committee considered the case as per agenda. On the basis of comments of Technical Authority, D/o C&PC (Chem.Div) offered in the meeting, the Committee noted that the DEPB rate %age neutralizes the incidence of Custom Duty on the imported raw materials. Each type of Reactive Dye requires different raw materials and their quantities also differ. Hence, value addition in each type of raw material will be different and accordingly, the custom duty incidence will also differ. Therefore, DEPB rate will be different for each type of Reactive Dye. Uniform rate of DEPB for all the reactive dyes is, therefore, not feasible. The Committee decided to maintain status quo and hence the case was rejected.

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| Case No D-4<br>NC No.3/12<br>Dated 20.4.11 (held on<br>21.4.2011) | M/ s Chemexcil, Ahmedabad<br>F.No.01/83/162/1057(A)/AM11 |
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The Committee considered the case as per agenda. On the basis of comments of Technical Authority, D/o C&PC (Chem.Div) offered in the meeting, the Committee noted that the DEPB rate %age neutralizes the incidence of Custom Duty on the imported raw materials. Each type of Reactive Dye requires different raw materials and their quantities also differ. Hence, value addition in each type of raw material will be different and accordingly, the custom duty incidence will also differ. Therefore, DEPB rate will be different for each type of Reactive Dye. Uniform rate of DEPB for all the reactive dyes is, therefore, not feasible. The Committee decided to maintain status quo and hence the case was rejected.

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| Case No M-11<br>NC No.3/12<br>Dated 20.4.11 (held on<br>21.4.2011) | M/ s Galaxy Surfactants Ltd, Raigad<br>F.No. 01/83/50/ 1260/AM08/DES-IV<br>RLA F.No.03/94/40/652/AM08<br>Lic.No.0310444698 dated 1.10.2007 |
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The Committee considered the case as per agenda and in view of the written comments forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No. 14010/94/2006-Ch.II dated 1.4.2009 the Committee decided to approve the case as under:-

| Export Item           | Qty. | Import Item      | Qty.     |
|-----------------------|------|------------------|----------|
| Lauric Myristic Amido | 1 Kg | 1. Lauric Acid   | 0.177 Kg |
| Propyl Amine Oxide    |      | 2. Myristic Acid | 0.059 Kg |

|                           |  |                                |          |
|---------------------------|--|--------------------------------|----------|
| (Active content 32% min.) |  | 3. Dimethyl Amino Propyl Amine | 0.111 Kg |
|                           |  | 4. Hydrogen Peroxide (50%)     | 0.09 Kg  |

HMHDPE Granules may be allowed as per packing policy.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-12<br>NC No.3/12<br>Dated 20.4.11 (held on 21.4.2011) | M/ s Hindustan Unilever Ltd, Mumbai<br>F.No. 01/83/162/1239/AM10/DES-IV<br>RLA F.No.03/94/40/994/AM10 |
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The Committee considered the case as per agenda and in view of the written comments forwarded by DIPP vide their U.O.No. Nil dated 18.4.2011 the Committee decided to approve the case as under:-

| Export Item                                      | Qty.       | Import Item                                        | Qty.      |
|--------------------------------------------------|------------|----------------------------------------------------|-----------|
| Toilet Soap of various variants (Min. TFM 67.5%) | 200.000 MT | 1. Palm Fatty Acid Distillate                      | 75.711 MT |
|                                                  |            | 2. RBD Palm Stearine (Non-Edible Industrial Grade) | 54.932 MT |
|                                                  |            | 3. Lauric Acid                                     | 24.632 MT |

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-13<br>NC No.3/12<br>Dated 20.4.11 (held on 21.4.2011) | M/ s Nagar haveli Perfumes & Aromatis, Mumbai<br>F.No. 01/83/50/815/AM09/DES-IV<br>RLA F.No.03/95/40/393/AM09<br>Lic.No.0310487431 dated 23.9.2008 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.5.2011.

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| Case No M-13(A)<br>NC No.3/12<br>Dated 20.4.11 (held on<br>21.4.2011) | M/ s Sud-Chemie India (P) Ltd,<br>F.No. 01/83/50/1145/AM07/DES-IV<br>RLA F.No.10/24/40/116/AM07<br>Lic.No.1010025394 dated 18.1.2007 |
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 21.4.2011, the Committee decided to amend the description of Export Item to read as under:-

#### **Export Item**

| From                                                                          | To                                                                              |
|-------------------------------------------------------------------------------|---------------------------------------------------------------------------------|
| Direct Reduction Reforming Catalyst (Type: 11-9-05RR) containing 11.5% Nichel | Direct Reduction Reforming Catalyst (Type: C11-9-05RWH) containing 11.5% Nickel |

The quantity and other description mentioned in the minutes of ALC M.No. 14/83 dated 11.7.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-13(B)<br>NC No.3/12<br>Dated 20.4.11 (held on<br>21.4.2011) | M/ s Sud-Chemie India (P) Ltd,<br>F.No. 01/83/50/0203/AM08/DES-IV<br>RLA F.No.10/24/40/004/AM08<br>Lic.No.1010026332 dated 26.4.2007 |
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 21.4.2011, the Committee decided to amend the description of Export Item to read as under:-

#### **Export Item**

| From                                                                          | To                                                                              |
|-------------------------------------------------------------------------------|---------------------------------------------------------------------------------|
| Direct Reduction Reforming Catalyst (Type: 11-9-05RR) containing 11.5% Nichel | Direct Reduction Reforming Catalyst (Type: C11-9-05RWH) containing 11.5% Nickel |

The quantity and other description mentioned in the minutes of ALC M.No. 9/83 dated 6.6.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER** : 3/83-ALC1/2011 **MEETING DATE** : 20.04.2011

|   |                                                                                                                                                                                                                                  |                                        |                                           |                                        |
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| 1 | <b>Case No.:</b> 6/20/83-ALC1/2008                                                                                                                                                                                               | Party Name:ST. ANNES CASHEW INDUSTRIES | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00638/AM09/                                                                                                                                                                                                   | RLA File :53/81/040/00002/AM09/        | Lic.No/Date:5310006105<br>01.08.2008      | Defer<br>Date:18.05.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.4.2011. |                                        |                                           |                                        |

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| 2 | <b>Case No.:</b> 22/7/83-ALC1/2010                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name:GRINDWELL NORTON LTD OR<br>GRINDWELL INTERNATIONAL | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/00113/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :07/21/040/00485/AM10/                               | Lic.No/Date:0710066856<br>07.09.2009      | Defer<br>Date:18.05.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments offered by the representative of M/o Steel dated 14.3.2011, the Committee noted since the firm has been repeatedly obtaining advance authorization, it was decided to advise the firm to apply for norms as per prescribed policy. For this purpose, the Committee decided to call for the Consumption figure of input materials against export of Silicon Carbide Refractories.<br><br>A letter issued on 5.4.2011.<br>Accordingly the case may be re-listed on 18.5.2011 |                                                               |                                           |                                        |

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| 3 | <b>Case No.:</b> 77/51/83-ALC1/2010                                                                                                                                                                                                                                                 | Party Name:SONI POLYMERS PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/83/050/01068/AM11/                                                                                                                                                                                                                                                      | RLA File :50/24/040/00012/AM10/    | Lic.No/Date:5010000234<br>21.01.2010      | Defer<br>Date:11.08.2011               |
|   | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                    |                                           |                                        |

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|  | <b>Case No.:</b> 17/2/83-ALC1/2010 | Party Name:PIRAMAL HEALTHCARE | Meet No/Date:3/83-ALC1/2011 | <b>Status:</b> Case |
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|                                                                                                                                                                                                                                                                                                                                                                              |                                | LTD.(FORMERLY NICHOLAS PIRAMAL)                                                                                                                  | 20.04.2011                              | Approved    |      |      |    |      |                               |                         |                                                                                                                                                  |                                         |
|                                                                                                                                                                                                                                                                                                                                                                              | HQ File :01/83/050/00017/AM11/ | RLA File :03/95/040/00650/AM10/                                                                                                                  | Lic.No/Date:0310558976<br>08.02.2010    | Defer Date: |      |      |    |      |                               |                         |                                                                                                                                                  |                                         |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of Biotechnology vide their U.O.No.BT/IL/05/336/2010-PID dated 19.4.2011, the Committee decided to approve the case as under:-                                                                                                                                   |                                |                                                                                                                                                  |                                         |             |      |      |    |      |                               |                         |                                                                                                                                                  |                                         |
| <table><tr><td>From</td><td>Qty.</td><td>To</td><td>Qty.</td></tr><tr><td>Ultrazyme Tablets<br/>(7458X)”</td><td>1 Unit<br/>(1000<br/>Nos)</td><td>1. Clear Lens Pro. 1.5 mg<br/>(Subtilisin Sorbitor 1.5 mg)<br/>2. N-Acetyl Cystein<br/>3. Aluminium Foil Plain/Laminated<br/>not exceeding 60 Micron</td><td>0.01155 Kg<br/><br/>0.0315 Kg<br/>0.525 Kg</td></tr></table> |                                |                                                                                                                                                  |                                         |             | From | Qty. | To | Qty. | Ultrazyme Tablets<br>(7458X)” | 1 Unit<br>(1000<br>Nos) | 1. Clear Lens Pro. 1.5 mg<br>(Subtilisin Sorbitor 1.5 mg)<br>2. N-Acetyl Cystein<br>3. Aluminium Foil Plain/Laminated<br>not exceeding 60 Micron | 0.01155 Kg<br><br>0.0315 Kg<br>0.525 Kg |
| From                                                                                                                                                                                                                                                                                                                                                                         | Qty.                           | To                                                                                                                                               | Qty.                                    |             |      |      |    |      |                               |                         |                                                                                                                                                  |                                         |
| Ultrazyme Tablets<br>(7458X)”                                                                                                                                                                                                                                                                                                                                                | 1 Unit<br>(1000<br>Nos)        | 1. Clear Lens Pro. 1.5 mg<br>(Subtilisin Sorbitor 1.5 mg)<br>2. N-Acetyl Cystein<br>3. Aluminium Foil Plain/Laminated<br>not exceeding 60 Micron | 0.01155 Kg<br><br>0.0315 Kg<br>0.525 Kg |             |      |      |    |      |                               |                         |                                                                                                                                                  |                                         |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                                                                                                                      |                                |                                                                                                                                                  |                                         |             |      |      |    |      |                               |                         |                                                                                                                                                  |                                         |

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| 5 | <b>Case No.:1/3/83-ALC1/2010</b>                                                                                                                                                                                                                                                      | Party Name:K K POLYCOLOR (I) LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00036/AM11/                                                                                                                                                                                                                                                        | RLA File :02/24/040/00224/AM10/   | Lic.No/Date:0210140651<br>07.04.2010      | Defer<br>Date:18.05.2011    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                   |                                           |                             |

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| 6 | <b>Case No.:9/47/83-ALC1/2010</b>                                                                                                                                                                                                                                                 | Party Name:LUCKY FORMS PVT. LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00920/AM11/                                                                                                                                                                                                                                                    | RLA File :03/95/040/00003/AM11/   | Lic.No/Date:0310568673<br>08.04.2010      | Defer<br>Date:18.05.2011    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 8.3.2011 and 6.5.2011. Accordingly the case may be relisted on 18.5.2011 |                                   |                                           |                             |

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| 7 | <b>Case No.:5/11/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00138/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00016/AM11/        | Lic.No/Date:1010038875<br>04.06.2010      | Defer<br>Date:18.05.2011    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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|  | <b>Case No.:7/11/83-ALC1/2010</b> | Party Name:V PAC CARTONS INDIA PVT LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
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| 8                                                                                                                                                                                                                                                                                                         | HQ File :01/83/050/00140/AM11/ | RLA File :07/24/040/00063/AM11/ | Lic.No/Date:0710072041<br>07.06.2010 | Defer<br>Date:18.05.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.1.2011 issued by this office. Reminder issued on 4.4.2011. Accordingly the case may be re-listed on 18.5.2011.. |                                |                                 |                                      |                          |

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| 9                                                                                                                                                                                                                                | <b>Case No.:10/11/83-ALC1/2010</b> | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                  | HQ File :01/83/050/00143/AM11/     | RLA File :10/24/040/00018/AM11/        | Lic.No/Date:1010038934<br>08.06.2010      | Defer<br>Date:18.05.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011. |                                    |                                        |                                           |                             |

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| 10                                                                                                                                                                                                                                                                                                                      | <b>Case No.:33/23/83-ALC1/2010</b> | Party Name:STYLAM INDUSTRIES LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                                                                         | HQ File :01/83/050/00404/AM11/     | RLA File :22/24/040/00009/AM11/    | Lic.No/Date:2210010075<br>15.06.2010      | Defer<br>Date:18.05.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 11.3.2011 issued by Deptt. of C&PC(PC.Div.). Reminder issued on 27.4.2011. Accordingly the case may be re-listed on 18.5.2011.. |                                    |                                    |                                           |                             |

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| Case No.:19/27/83-ALC1/2010                                                                                                                                                                                                             | Party Name:INDIA GLYCOLS LTD.,  | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                 | Status:Case Approved |
| HQ File :01/83/050/00462/AM11/                                                                                                                                                                                                          | RLA File :05/23/040/00018/AM11/ | Lic.No/Date:0510266160<br>15.06.2010                      | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/89/2007-PC.II dated 25.3.2011, the Committee decided to approve the case as under:- |                                 |                                                           |                      |
| From                                                                                                                                                                                                                                    | Qty.                            | To                                                        | Qty.                 |
| Polyethylene Glycol 400                                                                                                                                                                                                                 | 1 Kg                            | 1. Denatured Spirit (94%)<br>Or<br>Denatured Spirit (90%) | 0.970 Kg<br>1.013 Kg |
|                                                                                                                                                                                                                                         |                                 | 2. Diethylene Glycol                                      | 0.278 Kg             |
|                                                                                                                                                                                                                                         |                                 | 3. Silver Catalyst                                        | 0.000292 Kg          |
|                                                                                                                                                                                                                                         |                                 | 4. Alumina Catalyst                                       | 0.000264 Kg          |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                 |                                 |                                                           |                      |

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| 12 | <b>Case No.:3/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00994/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00235/AM11/   | Lic.No/Date:0310580858<br>28.06.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                   |                                           |                             |

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| Case No.:5/51/83-ALC1/2010                                                                                                                                                                                                                | Party Name:HERANBA INDUSTRIES LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011        | Status:Case<br>Approved |
| HQ File :01/83/050/00996/AM11/                                                                                                                                                                                                            | RLA File :03/94/040/00231/AM11/    | Lic.No/Date:0310580976<br>28.06.2010             | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15011/12/2009-Ch.II dated 19.4.2011, the Committee decided to approve the case as under:- |                                    |                                                  |                         |
| From                                                                                                                                                                                                                                      | Qty.                               | To                                               | Qty.                    |
| Lambda Cyhalothrin 2.5% EC                                                                                                                                                                                                                | 1 Kg                               | 1. 2-Chloro Trifluoro Propenyl Acid (TFP Acid)   | 0.0148 Kg               |
|                                                                                                                                                                                                                                           |                                    | 2. Thionyl Chloride                              | 0.0083 Kg               |
|                                                                                                                                                                                                                                           |                                    | 3. Sodium Cyanide                                | 0.0036 Kg               |
|                                                                                                                                                                                                                                           |                                    | 4. Meta Phenoxy Benzaldehyde (MPBD)              | 0.0118 Kg               |
|                                                                                                                                                                                                                                           |                                    | 5. Iso Propyl Alcohol (IPA)                      | 0.003 Kg                |
|                                                                                                                                                                                                                                           |                                    | 6. Di Isopropyl Amine                            | 0.0012 Kg               |
|                                                                                                                                                                                                                                           |                                    | 7. Hexane                                        | 0.0145 Kg               |
|                                                                                                                                                                                                                                           |                                    | 8. Caustic Soda Flakes                           | 0.006 Kg                |
|                                                                                                                                                                                                                                           |                                    | 9. Solvent C-9 (Solvantneptha-L, Shellsol A-100) | 0.796 Kg                |
|                                                                                                                                                                                                                                           |                                    | 10. Emulsifier                                   | 0.00062 Kg              |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                    |                                                  |                         |

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| <b>Case No.:5/31/83-ALC1/2010</b> | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Approved</b> |
| HQ File :01/83/050/00553/AM11/    | RLA File :34/24/040/00063/AM11/         | Lic.No/Date:3410027372<br>29.06.2010      | Defer Date:                 |



**Decision :** The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 19.4.2011, the Committee decided to approve the case as under:-

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| From                                       | Qty. | To                                                                                              | Qty.     |
|--------------------------------------------|------|-------------------------------------------------------------------------------------------------|----------|
| Indoxacarb 150 EC<br>(Indoxacarb 15.8% EC) | 1 Kg | 1. Indoxacarb Technical (a.i 95% basis) (DPX-KN128 Melt Tech Bulk)                              | 0.168 Kg |
|                                            |      | 2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters) | 0.683 Kg |
|                                            |      | 3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)                                         | 0.100 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No.:4/51/83-ALC1/2010                                                                                                                                                                                                                                                            | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Deferred  |
| HQ File :01/83/050/00995/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00257/AM11/    | Lic.No/Date:0310581447<br>30.06.2010      | Defer<br>Date:18.05.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                    |                                           |                          |

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| Case No.:28/51/83-ALC1/2010                                                                                                                                                                                                                               | Party Name:CHAMPA PURIE-CHEM INDS | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/01019/AM11/                                                                                                                                                                                                                            | RLA File :34/24/040/00099/AM11/   | Lic.No/Date:3410027641<br>05.08.2010      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/87/2010-Ch.II dated 3.11.2010, the Committee decided to approve the case on repeat basis as under:- |                                   |                                           |                         |
| From                                                                                                                                                                                                                                                      | Qty.                              | To                                        | Qty.                    |
| Copper Iodide (cuprous Iodide                                                                                                                                                                                                                             | 1 Kg                              | 1. Iodine<br>2. Copper                    | 0.700 Kg<br>0.351 Kg    |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                   |                                   |                                           |                         |

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| Case No.:32/27/83-ALC1/2010 | Party Name:UNI KLINGER LIMITED, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Rejected |
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| 17 | HQ File :01/83/050/00475/AM11/                                                                                                                                                                                                                                                                                                       | RLA File :31/24/040/00097/AM11/ | Lic.No/Date:3110044376<br>17.08.2010 | Defer Date: |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/11/2010 followed by reminder dated 7.2.2011. issued by this office .<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |                                 |                                      |             |

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| 18 | <b>Case No.:25/51/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:K.PATEL CHEMO PHARMA PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                     | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/01016/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00317/AM11/         | Lic.No/Date:0310588447<br>19.08.2010                                                          | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/32/2009-Ch.II dated 1.2.2011, the Committee decided to approve the case as under:- |                                         |                                                                                               |                             |
|    | From                                                                                                                                                                                                                                     | Qty.                                    | To                                                                                            | Qty.                        |
|    | Cartazine Brilliant Yellow 6 GK Liquid/Basic Yellow 96 Liquid (C.I.No. Basic Yellow 96)                                                                                                                                                  | 1 Kg                                    | 1. 3-Dimethylamino 1-Propanol (Dimethyl Propanilamine)<br><br>2. P-Diethyl Amino Benzaldehyde | 0.081 Kg<br><br>0.247 Kg    |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                  |                                         |                                                                                               |                             |

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| 19 | <b>Case No.:32/51/83-ALC1/2010</b>                                                                                                                                                                                                                                            | Party Name:FUSO GLASS INDIA PVT.LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01023/AM11/                                                                                                                                                                                                                                                | RLA File :04/24/040/00037/AM11/      | Lic.No/Date:0410116441<br>19.08.2010      | Defer Date:18.05.2011       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011.. |                                      |                                           |                             |

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| 20 | <b>Case No.:31/27/83-ALC1/2010</b>                                                                                                                                                                                                      | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00474/AM11/                                                                                                                                                                                                          | RLA File :30/24/040/00023/AM11/        | Lic.No/Date:3010068982<br>20.08.2010      | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case as under:- |                                        |                                           |                             |
|    | From                                                                                                                                                                                                                                    | Qty.                                   | To                                        | Qty.                        |
|    | Metribuzin 70% W.P                                                                                                                                                                                                                      | 1 Kg                                   | Metribuzin Tehnical 95%                   | 0.7368 Kg                   |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 21 | <b>Case No.:3/23/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00374/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00044/AM11/        | Lic.No/Date:1010039950<br>30.08.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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| 22 | <b>Case No.:4/23/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00375/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00046/AM11/        | Lic.No/Date:1010039951<br>30.08.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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| 23 | <b>Case No.:1/39/83-ALC1/2010</b>                                                                                                                                                                                                                                                                         | Party Name:FUTURA CERAMICS PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00705/AM11/                                                                                                                                                                                                                                                                            | RLA File :34/24/040/00128/AM11/    | Lic.No/Date:3410027979<br>16.09.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 8.3.2011 issued by this office. Reminder issued on 6.5.2011. Accordingly the case may be re-listed on 18.5.2011.. |                                    |                                           |                             |

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| 24 | <b>Case No.:31/51/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:PRAKASH CHEMICALS INTERNATIONAL PVT. LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011    | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/01022/AM11/                                                                                                                                                                                                             | RLA File :34/24/040/00145/AM11/                         | Lic.No/Date:3410028040<br>21.09.2010         | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/118/2010-Ch.II dated 13.4.2011, the Committee decided to approve the case as under:- |                                                         |                                              |                             |
|    | From                                                                                                                                                                                                                                       | Qty.                                                    | To                                           | Qty.                        |
|    | Chlorinated Paraffin (51-55%)                                                                                                                                                                                                              | 1 Kg                                                    | Paraffin (C <sub>10</sub> -C <sub>20</sub> ) | 0.469 Kg                    |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                    |                                                         |                                              |                             |

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| 25 | <b>Case No.:74/51/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SUNSHIELD CHEMICALS LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01065/AM11/                                                                                                                                                                                                                                        | RLA File :03/95/040/00462/AM11/     | Lic.No/Date:0310593146<br>21.09.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.5.2011.. Accordingly the case may be relisted on 20.4.2011 |                                     |                                           |                                 |

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| 26 | <b>Case No.:8/51/83-ALC1/2010</b>                                                                                                                                                                                                                                             | Party Name:LEXTER EXIM          | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00999/AM11/                                                                                                                                                                                                                                                | RLA File :03/95/040/00477/AM11/ | Lic.No/Date:0310593384<br>22.09.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011.. |                                 |                                           |                                 |

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| Case No.:18/51/83-ALC1/2010                                                                                                                                                                                                                                | Party Name:HERANBA INDUSTRIES LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Approved |
| HQ File :01/83/050/01009/AM11/                                                                                                                                                                                                                             | RLA File :03/94/040/00413/AM11/    | Lic.No/Date:0310593843<br>24.09.2010      | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15011/20/2006-Ch.II dated 21.10.2010, the Committee decided to approve the case on repeat basis as under:- |                                    |                                           |                         |
| From                                                                                                                                                                                                                                                       | Qty.                               | To                                        | Qty.                    |
| Cypermethrin 10% EC                                                                                                                                                                                                                                        | 1 Kg                               | 1. Isobutylene                            | 0.028 Kg                |
|                                                                                                                                                                                                                                                            |                                    | 2. Acrylonitrile                          | 0.0305 Kg               |
|                                                                                                                                                                                                                                                            |                                    | 3. Acetonitrile                           | 0.0032 Kg               |
|                                                                                                                                                                                                                                                            |                                    | 4. Triethyl Amine                         | 0.0028 Kg               |
|                                                                                                                                                                                                                                                            |                                    | 5. Carbon Tetra Chloride                  | 0.088 Kg                |
|                                                                                                                                                                                                                                                            |                                    | 6. Thionyl Chloride                       | 0.1108 Kg               |
|                                                                                                                                                                                                                                                            |                                    | 7. Dimethyl Formamide                     | 0.004 Kg                |
|                                                                                                                                                                                                                                                            |                                    | 8. Caustic Soda Flakes                    | 0.192 Kg                |
|                                                                                                                                                                                                                                                            |                                    | 9. Boron Trifluoride Dimethylethe         | 0.005 Kg                |
|                                                                                                                                                                                                                                                            |                                    | 10. Meta Phenoxy Benzaldehyde             | 0.054 Kg                |
|                                                                                                                                                                                                                                                            |                                    | 11. Terabutyl Ammonium Bromide            | 0.0004 Kg               |
|                                                                                                                                                                                                                                                            |                                    | 12. Sodium Cyanide                        |                         |
|                                                                                                                                                                                                                                                            |                                    | 13. Emulsifier                            | 0.0122 kg               |
|                                                                                                                                                                                                                                                            |                                    | 14. Solvent Ceenine (Solvesso-            | 0.088 Kg                |
|                                                                                                                                                                                                                                                            |                                    | 100, Solgad-100, Solvent Naptha-          | 0.780 Kg                |

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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 28 | <b>Case No.:7/51/83-ALC1/2010</b>                                                                                                                                                                                     | Party Name:KAYGEE-LOPAREX INDIA PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                                                                         | <b>Status:Case<br/>Approved</b>                                                                                     |
|    | HQ File :01/83/050/00998/AM11/                                                                                                                                                                                        | RLA File :03/94/040/00592/AM11/           | Lic.No/Date:0310594080<br>27.09.2010                                                                                                              | Defer Date:                                                                                                         |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 18.4.2011, the Committee decided to approve the case on repeat basis as under:- |                                           |                                                                                                                                                   |                                                                                                                     |
|    | From                                                                                                                                                                                                                  | Qty.                                      | To                                                                                                                                                | Qty.                                                                                                                |
|    | Release Liners (One Side<br>Silicone Coated Paper)<br>35 to 40 GSM +/-10%)<br>(28.5714 Sq. Mt.)                                                                                                                       | 1 Kg                                      | 1. Coated paper in Jumbo Rolls<br>of Rel. GSM<br>2. Silicon Polymers (100% Solid)<br>3. Catalyst for Silicone<br><br>4. Cross Linker for Silicone | 1.05 Kg<br><br>2.1 gms/sq.meter of<br>export<br>0.021 gms/sq.meter of<br>export<br>0.0735 gms/sq.meter<br>of export |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                               |                                           |                                                                                                                                                   |                                                                                                                     |

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| 29 | <b>Case No.:19/51/83-ALC1/2010</b>                                                                                                                                                                                    | Party Name:KAYGEE-LOPAREX INDIA PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                                                                         | <b>Status:Case<br/>Approved</b>                                                 |
|    | HQ File :01/83/050/01010/AM11/                                                                                                                                                                                        | RLA File :03/94/040/00590/AM11/           | Lic.No/Date:0310594082<br>27.09.2010                                                                                                              | Defer Date:                                                                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.Nil dated 18.4.2011, the Committee decided to approve the case on repeat basis as under:- |                                           |                                                                                                                                                   |                                                                                 |
|    | From                                                                                                                                                                                                                  | Qty.                                      | To                                                                                                                                                | Qty.                                                                            |
|    | Release Liners (One Side<br>Silicone Coated Paper)<br>35 to 40 GSM +/-10%)<br>(28.5714 Sq. Mt.)                                                                                                                       | 1 Kg                                      | 1. Coated paper in Jumbo Rolls<br>of Rel. GSM<br>2. Silicon Polymers (100% Solid)<br>3. Catalyst for Silicone<br><br>4. Cross Linker for Silicone | 1.05 Kg<br><br>2.1 gms/sq.meter of<br>export<br>0.021 gms/sq.meter of<br>export |

|                                                                                                         |  |  |                                  |
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|                                                                                                         |  |  | 0.0735 gms/sq.meter<br>of export |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |  |                                  |

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| 30 | <b>Case No.:33/27/83-ALC1/2010</b>                                                                                                                                                                                                                                        | Party Name:JUPITER LEYS PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00476/AM11/                                                                                                                                                                                                                                            | RLA File :10/24/040/00054/AM11/         | Lic.No/Date:1010040353<br>30.09.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                                 |

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| 31 | <b>Case No.:79/51/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:LUK PLASTCON LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01070/AM11/                                                                                                                                                                                                                                        | RLA File :50/24/040/00009/AM11/ | Lic.No/Date:5010000397<br>01.10.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.5.2011.. Accordingly the case may be relisted on 20.4.2011 |                                 |                                           |                                 |

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| 32 | <b>Case No.:20/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:SEQUENT SCIENTIFIC LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01011/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00402/AM11/   | Lic.No/Date:0310596114<br>11.10.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                   |                                           |                                 |

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| <b>Case No.:17/51/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:ASHA PENN COLOR PVT.LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                       | <b>Status:Case<br/>Approved</b>                                          |
| HQ File :01/83/050/01008/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00632/AM11/     | Lic.No/Date:0310596937<br>14.10.2010                            | Defer Date:                                                              |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/136/2006-PC.II dated 21.4.2011, the Committee decided to approve the case as under:- |                                     |                                                                 |                                                                          |
| From                                                                                                                                                                                                                                     | Qty.                                | To                                                              | Qty.                                                                     |
| Poly Vinyl Butyral<br>Pigmented Chips                                                                                                                                                                                                    | 1 Kg                                | 1. Polyvinyl Butyral Resin<br><br>2. Relevant Organic/Inorganic | 1.02 Kg/Kg content in<br>the export product<br><br>1.02 Kg/Kg content in |

|                                                                                                         |                                |                    |
|---------------------------------------------------------------------------------------------------------|--------------------------------|--------------------|
|                                                                                                         | Pigment                        | the export product |
|                                                                                                         | 3. Ethyl Acetate/Ethyl Alcohol | 0.20 Kg            |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                |                    |

|                                                                                                         |                                                                                                                                                                                                                                         |                                 |                                                                           |                          |
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| 34                                                                                                      | Case No.:29/51/83-ALC1/2010                                                                                                                                                                                                             | Party Name:AOK INDUSTRIES       | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                 | Status:Case<br>Approved  |
|                                                                                                         | HQ File :01/83/050/01020/AM11/                                                                                                                                                                                                          | RLA File :05/24/040/00104/AM10/ | Lic.No/Date:0510275565<br>22.10.2010                                      | Defer Date:              |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/36/2006-PC.II dated 21.4.2011, the Committee decided to approve the case as under:- |                                 |                                                                           |                          |
|                                                                                                         | From                                                                                                                                                                                                                                    | Qty.                            | To                                                                        | Qty.                     |
|                                                                                                         | Filler Masterbatch – FMBA<br>GPPS 105 (Containing 45+/-<br>1% GPPS and 55+/-1%<br>Calcium Carbonate)                                                                                                                                    | 1 Kg                            | 1. General Purpose Polystyrene<br>Granules<br>2. Filler/Calcium Carbonate | 0.459 Kg<br><br>0.561 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                         |                                 |                                                                           |                          |

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| 35                                                                                                      | Case No.:33/51/83-ALC1/2010                                                                                                                                                                                                               | Party Name:AOK INDUSTRIES       | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                 | Status:Case<br>Approved  |
|                                                                                                         | HQ File :01/83/050/01024/AM11/                                                                                                                                                                                                            | RLA File :05/23/040/00170/AM10/ | Lic.No/Date:0510275567<br>22.10.2010                                      | Defer Date:              |
|                                                                                                         | <b>Decision : :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/36/2006-PC.II dated 21.4.2011, the Committee decided to approve the case as under:- |                                 |                                                                           |                          |
|                                                                                                         | From                                                                                                                                                                                                                                      | Qty.                            | To                                                                        | Qty.                     |
|                                                                                                         | Filler Masterbatch – FMBA<br>GPPS 105 (Containing 45+/-<br>1% GPPS and 55+/-1%<br>Calcium Carbonate)                                                                                                                                      | 1 Kg                            | 1. General Purpose Polystyrene<br>Granules<br>2. Filler/Calcium Carbonate | 0.459 Kg<br><br>0.561 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                           |                                 |                                                                           |                          |

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| Case No.:75/51/83-ALC1/2010 | Party Name:AOK INDUSTRIES | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Approved |
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| HQ File :01/83/050/01066/AM11/                                                                                                                                                                                                            | RLA File :05/23/040/00031/AM11/ | Lic.No/Date:0510275568<br>22.10.2010       | Defer Date: |
| <b>Decision : :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/36/2006-PC.II dated 21.4.2011, the Committee decided to approve the case as under:- |                                 |                                            |             |
| From                                                                                                                                                                                                                                      | Qty.                            | To                                         | Qty.        |
| Filler Masterbatch – FMBA<br>GPPS 105 (Containing 45+/-<br>1% GPPS and 55+/-1%<br>Calcium Carbonate)                                                                                                                                      | 1 Kg                            | 1. General Purpose Polystyrene<br>Granules | 0.459 Kg    |
|                                                                                                                                                                                                                                           |                                 | 2. Filler/Calcium Carbonate                | 0.561 Kg    |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                 |                                            |             |

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| Case No.:76/51/83-ALC1/2010                                                                                                                                                                                                               | Party Name:ALOK INDUSTRIES      | Meet No/Date:3/83-ALC1/2011<br>20.04.2011  | Status:Case<br>Approved |
| HQ File :01/83/050/01067/AM11/                                                                                                                                                                                                            | RLA File :05/24/040/00130/AM10/ | Lic.No/Date:0510275566<br>22.10.2010       | Defer Date:             |
| <b>Decision : :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div) vide their U.O.No.46011/36/2006-PC.II dated 21.4.2011, the Committee decided to approve the case as under:- |                                 |                                            |                         |
| From                                                                                                                                                                                                                                      | Qty.                            | To                                         | Qty.                    |
| Filler Masterbatch – FMBA<br>GPPS 105 (Containing 45+/-<br>1% GPPS and 55+/-1%<br>Calcium Carbonate)                                                                                                                                      | 1 Kg                            | 1. General Purpose Polystyrene<br>Granules | 0.459 Kg                |
|                                                                                                                                                                                                                                           |                                 | 2. Filler/Calcium Carbonate                | 0.561 Kg                |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                 |                                            |                         |

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| 38 | <b>Case No.:13/31/83-ALC1/2010</b>                                                                                                                                                                                                                                             | Party Name:COOL COSMETICS (P) LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00561/AM11/                                                                                                                                                                                                                                                 | RLA File :04/24/040/00191/AM11/   | Lic.No/Date:0410118260<br>25.10.2010      | Defer Date:18.05.2011       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 7.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                   |                                           |                             |

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|  | <b>Case No.:14/31/83-ALC1/2010</b> | Party Name:SERO PLASTICHEM PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|  | HQ File :01/83/050/00562/AM11/     | RLA File :02/24/040/00125/AM11/            | Lic.No/Date:0210149640                    | Defer                       |



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| 39                                                                                                                                                                                                                                                                                              |  | 26.10.2010 | Date:18.05.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.)on 5.1.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |  |            |                 |

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| 40 | <b>Case No.:</b> 15/31/83-ALC1/2010                                                                                                                                                                                                                                           | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00563/AM11/                                                                                                                                                                                                                                                | RLA File :08/24/040/00135/AM11/       | Lic.No/Date:0810093398<br>26.10.2010      | Defer<br>Date:18.05.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 10.5.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011.. |                                       |                                           |                                        |

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| 41 | <b>Case No.:</b> 6/51/83-ALC1/2010                                                                                                                                                                                          | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00997/AM11/                                                                                                                                                                                              | RLA File :03/94/040/00661/AM11/           | Lic.No/Date:0310599370<br>29.10.2010      | Defer Date:                            |
|    | <b>Decision : :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.Nil dated 21.4.2011, the Committee decided to approve the case as under:- |                                           |                                           |                                        |
|    | From                                                                                                                                                                                                                        | Qty.                                      | To                                        | Qty.                                   |
|    | Chrome CA Salt (Containing 99% of Chromic Acid)                                                                                                                                                                             | 1 Kg                                      | Chromic Acid                              | 0.990 Kg                               |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                     |                                           |                                           |                                        |

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| 42 | <b>Case No.:</b> 13/51/83-ALC1/2010                                                                                                                                                                                                                                                                                     | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01004/AM11/                                                                                                                                                                                                                                                                                          | RLA File :03/94/040/00666/AM11/           | Lic.No/Date:0310599378<br>29.10.2010      | Defer<br>Date:18.05.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and send the application to Deptt. of C&PC(Chem.Div). The copy of the application was handed over to Shri Jasbir Singh in the meeting No.3/12 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.5.2011. |                                           |                                           |                                        |

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| 43 | <b>Case No.:</b> 78/51/83-ALC1/2010                                                                                                              | Party Name:VIC INDUSTRIES,      | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01069/AM11/                                                                                                                   | RLA File :17/24/040/00012/AM11/ | Lic.No/Date:1710003554<br>29.10.2010      | Defer<br>Date:18.05.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of |                                 |                                           |                                        |

C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011.

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| 44 | <b>Case No.:46/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:KRISHI RASAYAN EXPORTS PVT. LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01037/AM11/                                                                                                                                                                                                                                                        | RLA File :02/24/040/00141/AM11/              | Lic.No/Date:0210150410<br>11.11.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                              |                                           |                             |

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| Case No.:72/51/83-ALC1/2010                                                                                                                                                                                                                                 | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                                                                                                                                                                                                                                                 | Status:Case<br>Approved                                                          |
| HQ File :01/83/050/01063/AM11/                                                                                                                                                                                                                              | RLA File :03/95/040/00632/AM11/   | Lic.No/Date:0310600877<br>11.11.2010                                                                                                                                                                                                                                                                                      | Defer Date:                                                                      |
| <b>Decision : :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/20/2010-Ch.II dated 24.1.2011, the Committee decided to approve the case on repeat basis as under:- |                                   |                                                                                                                                                                                                                                                                                                                           |                                                                                  |
| From                                                                                                                                                                                                                                                        | Qty.                              | To                                                                                                                                                                                                                                                                                                                        | Qty.                                                                             |
| Thiamethoxam 70% WS<br>(Cruiser 70 WS)                                                                                                                                                                                                                      | 1 Kg                              | 1. Thiamethoxam Technical (100%)<br>2. Sodium Lignin Sulphonate<br>(Borresperse NA)<br>3. Polyoxypropylene- polyoxyethyle<br>Copolymer (Antarox PL – 122)<br>4. Poly Ethylene Glycol-8000<br>5. Silicon Antifoam (Rhodorsil EP-<br>6703)<br>6. Monoazo-pigment calcium salt<br>(Irgalite Red C2B)<br>7. Calcium Carbonate | 0.714 Kg<br>0.050 Kg<br>0.050 Kg<br>0.050 Kg<br>0.010 Kg<br>0.020 kg<br>0.107 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                     |                                   |                                                                                                                                                                                                                                                                                                                           |                                                                                  |

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| 46 | <b>Case No.:73/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01064/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00576/AM11/   | Lic.No/Date:0310600872<br>11.11.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                   |                                           |                             |

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| 47 | <b>Case No.:</b> 14/51/83-ALC1/2010                                                                                                                                                                                                                                                 | Party Name:HINDUSTAN UNILEVER LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01005/AM11/                                                                                                                                                                                                                                                      | RLA File :03/94/040/00279/AM11/       | Lic.No/Date:0310601637<br>16.11.2010      | Defer<br>Date:18.05.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                       |                                           |                                        |

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| 48 | <b>Case No.:</b> 1/35/83-ALC1/2010                                                                                                                                                                                                                                                   | Party Name:KHYATI CHEMICALS PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00647/AM11/                                                                                                                                                                                                                                                       | RLA File :08/24/040/00246/AM11/       | Lic.No/Date:0810093951<br>19.11.2010      | Defer<br>Date:18.05.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.2.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                       |                                           |                                        |

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| <b>Case No.:</b> 12/51/83-ALC1/2010                                                                                                                                                                                                        | Party Name:LAKELAND CHEMICALS (INDIA) LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case Approved |
| HQ File :01/83/050/01003/AM11/                                                                                                                                                                                                             | RLA File :03/95/040/00614/AM11/            | Lic.No/Date:0310603267<br>26.11.2010      | Defer Date:                  |
| <b>Decision : :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/8/2011-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                            |                                           |                              |
| From                                                                                                                                                                                                                                       | Qty.                                       | To                                        | Qty.                         |
| Phenol Ethoxylate                                                                                                                                                                                                                          | 1 Kg                                       | 1. Phenol                                 | 0.299 Kg                     |
|                                                                                                                                                                                                                                            |                                            | 2. Ethylene Oxide                         | 0.701 Kg                     |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                    |                                            |                                           |                              |

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| 50 | <b>Case No.:</b> 40/51/83-ALC1/2010                                                                                                                                                                                                                                                 | Party Name:BOSTIK INDIA PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/01031/AM11/                                                                                                                                                                                                                                                      | RLA File :07/24/040/00334/AM11/         | Lic.No/Date:0710075665<br>26.11.2010      | Defer<br>Date:18.05.2011               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                                        |

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|  | <b>Case No.:</b> 5/39/83-ALC1/2010 | Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Deferred</b> |
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| 51                                                                                                                                                                                                                                                                    | HQ File :01/83/050/00709/AM11/ | RLA File :33/24/040/00010/AM11/ | Lic.No/Date:3310017056<br>30.11.2010 | Defer<br>Date:18.05.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 11.3.2011. Accordingly the case may be relisted on 18.5.2011 |                                |                                 |                                      |                          |

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| 52                                                                                                                                                                                                                                                               | <b>Case No.:39/51/83-ALC1/2010</b> | Party Name:KAYGEE-LOPAREX INDIA PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                  | HQ File :01/83/050/01030/AM11/     | RLA File :03/94/040/00774/AM11/           | Lic.No/Date:0310604071<br>02.12.2010      | Defer<br>Date:18.05.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011 |                                    |                                           |                                           |                             |

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| 53                                                                                                                                                                                                                                                                   | <b>Case No.:34/51/83-ALC1/2010</b> | Party Name:TYTAN ORGANICS PVT. LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                      | HQ File :01/83/050/01025/AM11/     | RLA File :03/95/040/00457/AM11/      | Lic.No/Date:0310604479<br>03.12.2010      | Defer<br>Date:18.05.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.6.2011. Accordingly the case may be relisted on 20.4.2011 |                                    |                                      |                                           |                             |

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| 54                                                                                                                                                                                                                                                                                    | <b>Case No.:80/51/83-ALC1/2010</b> | Party Name:ATUL LIMITED,        | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                                       | HQ File :01/83/050/01071/AM11/     | RLA File :08/24/040/00244/AM11/ | Lic.No/Date:0810094386<br>06.12.2010      | Defer<br>Date:18.05.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                    |                                 |                                           |                             |

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| Case No.:44/51/83-ALC1/2010                                                                                                                                                                                                              | Party Name:PI INDUSTRIES LTD.,  | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                            | Status:Case<br>Approved |
| HQ File :01/83/050/01035/AM11/                                                                                                                                                                                                           | RLA File :13/24/040/00025/AM11/ | Lic.No/Date:1310034005<br>07.12.2010                                 | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/6/2010-Ch.II dated 19.4.2011, the Committee decided to approve the case as under:- |                                 |                                                                      |                         |
| From                                                                                                                                                                                                                                     | Qty.                            | To                                                                   | Qty.                    |
| Kitazin (S-Benzyl O,O-Diisopropyl Phosphorothioate)                                                                                                                                                                                      | 1 Kg                            | 1. O,O Diisopropyl Phosphorothioate Ammonium Salt (40% purity basis) | 2.093 Kg                |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 56 | <b>Case No.:52/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01043/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00697/AM11/         | Lic.No/Date:0310604859<br>07.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                             |

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| 57 | <b>Case No.:53/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01044/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00670/AM11/         | Lic.No/Date:0310604867<br>07.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                             |

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| 58 | <b>Case No.:43/51/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:PARIJAT INDUSTRIES (INDIA)<br>PVT.LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/01034/AM11/                                                                                                                                                                                                            | RLA File :33/24/040/00012/AM11/                    | Lic.No/Date:3310017114<br>09.12.2010      | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/11/2010-Ch.II dated 25.3.2011, the Committee decided to approve the case as under:- |                                                    |                                           |                             |
|    | From                                                                                                                                                                                                                                      | Qty.                                               | To                                        | Qty.                        |
|    | Clodinafop Propargyl 240<br>G/L EC                                                                                                                                                                                                        | 1 Kg                                               | 1. R-Hydroxyphenoxy Propionic<br>Acid     | 0.182 Kg                    |
|    |                                                                                                                                                                                                                                           |                                                    | 2. 5-Chloro-2, 3 difluoropyridine         | 0.150 Kg                    |
|    |                                                                                                                                                                                                                                           |                                                    | 3. Cloquintocet mexyl                     | 0.065 Kg                    |
|    |                                                                                                                                                                                                                                           |                                                    | 4. Kocosol 200 (C-12)                     | 0.425 Kg                    |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                                    |                                           |                             |

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| 59 | <b>Case No.:47/51/83-ALC1/2010</b>                                                                                                                                                                                                                                             | Party Name:MV AGRO CHEMICALS    | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01038/AM11/                                                                                                                                                                                                                                                 | RLA File :35/24/040/00033/AM11/ | Lic.No/Date:3510032228<br>09.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 5.4.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on |                                 |                                           |                             |

18.5.2011..

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| 60 | <b>Case No.:35/51/83-ALC1/2010</b>                                                                                                                                                                                                                                    | Party Name:SHYAM CHEMICALS PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01026/AM11/                                                                                                                                                                                                                                        | RLA File :03/95/040/00616/AM11/            | Lic.No/Date:0310605958<br>13.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.5.2011.. Accordingly the case may be relisted on 20.4.2011 |                                            |                                           |                             |

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| 61 | <b>Case No.:2/39/83-ALC1/2010</b>                                                                                                                                                                                                                                             | Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00706/AM11/                                                                                                                                                                                                                                                | RLA File :04/24/040/00201/AM11/                   | Lic.No/Date:0410119806<br>14.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011.. |                                                   |                                           |                             |

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|------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------|----------------------------------------|--|-------------------------------------------|--|-------------------------|--|------|------|----|------|------------------------------------------------------------------------------------------------------------|------|---------------------------------------------|----------|---------------------------------------------|
| 62                                                                                                         | Case No.:10/39/83-ALC1/2010                                                                                                                                                                                                                                                                                                                                                                    |                                             | Party Name:ESTEEM INDUSTRIES PVT. LTD, |  | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 |  | Status:Case<br>Approved |  |      |      |    |      |                                                                                                            |      |                                             |          |                                             |
|                                                                                                            | HQ File :01/83/050/00714/AM11/                                                                                                                                                                                                                                                                                                                                                                 |                                             | RLA File :17/24/040/00160/AM08/        |  | Lic.No/Date:1710003608<br>14.12.2010      |  | Defer Date:             |  |      |      |    |      |                                                                                                            |      |                                             |          |                                             |
|                                                                                                            | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:-                                                                                                                                                      |                                             |                                        |  |                                           |  |                         |  |      |      |    |      |                                                                                                            |      |                                             |          |                                             |
|                                                                                                            | <table><tr><td>From</td><td>Qty.</td><td>To</td><td>Qty.</td></tr><tr><td rowspan="2">PRODUCT 30 –AF (Nonyl Phenol Polyethylene Glycol Ether/Nonyl Phenol 6 mole ethoxylate) (Colourless liquid)</td><td rowspan="2">1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid)</td><td>0.545 Kg</td></tr><tr><td>2. Nonyl Phenol (Colourless viscous liquid)</td><td>0.454 Kg</td></tr></table> |                                             |                                        |  |                                           |  |                         |  | From | Qty. | To | Qty. | PRODUCT 30 –AF (Nonyl Phenol Polyethylene Glycol Ether/Nonyl Phenol 6 mole ethoxylate) (Colourless liquid) | 1 Kg | 1. Ethylene Oxide (Colourless clear liquid) | 0.545 Kg | 2. Nonyl Phenol (Colourless viscous liquid) |
| From                                                                                                       | Qty.                                                                                                                                                                                                                                                                                                                                                                                           | To                                          | Qty.                                   |  |                                           |  |                         |  |      |      |    |      |                                                                                                            |      |                                             |          |                                             |
| PRODUCT 30 –AF (Nonyl Phenol Polyethylene Glycol Ether/Nonyl Phenol 6 mole ethoxylate) (Colourless liquid) | 1 Kg                                                                                                                                                                                                                                                                                                                                                                                           | 1. Ethylene Oxide (Colourless clear liquid) | 0.545 Kg                               |  |                                           |  |                         |  |      |      |    |      |                                                                                                            |      |                                             |          |                                             |
|                                                                                                            |                                                                                                                                                                                                                                                                                                                                                                                                | 2. Nonyl Phenol (Colourless viscous liquid) | 0.454 Kg                               |  |                                           |  |                         |  |      |      |    |      |                                                                                                            |      |                                             |          |                                             |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.    |                                                                                                                                                                                                                                                                                                                                                                                                |                                             |                                        |  |                                           |  |                         |  |      |      |    |      |                                                                                                            |      |                                             |          |                                             |

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|  | <b>Case No.:11/39/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00715/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00130/AM08/        | Lic.No/Date:1710003609<br>14.12.2010      | Defer Date:                 |
|  | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                        |                                           |                             |

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| From                                                                                     | Qty. | To                                          | Qty.     |
|------------------------------------------------------------------------------------------|------|---------------------------------------------|----------|
| PRODUCT 10-BJ<br>(Polyethylene Glycol 38<br>Castor Oil Castor Oil 38 mole<br>ethoxylate) | 1 Kg | Ethylene Oxide (colourless clear<br>liquid) | 0.646 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 13/39/83-ALC1/2010 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/00717/AM11/      | RLA File :17/24/040/00110/AM09/        | Lic.No/Date:1710003612<br>14.12.2010      | Defer Date:                            |

**Decision :** The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:-

| From                                                                                                                                                                                     | Qty. | To                                                                                                                                                                                        | Qty.                                       |
|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------|
| Cationic Softener Flakes<br>(Stearic Aminoethyl<br>Ethanolamine Condensate)<br>(Containing 88% of Stearic<br>AEEA Condensate, 8% of<br>Dimethyl Sulphate, 4% of<br>Ceto Stearyl Alcohol) | 1 Kg | 1. Stearic Acid (pale yellow)<br>2. Aminoethyl Ethanolamine<br>(Colourless viscous liquid)<br>3. Dimethyl Sulphate (clear oily<br>liquid)<br>4. Cetostearyl Alcohol (off-white<br>flakes) | 0.745 Kg<br>0.181 Kg<br>0.08 Kg<br>0.04 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:</b> 14/39/83-ALC1/2010 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/00718/AM11/      | RLA File :17/24/040/00096/AM09/        | Lic.No/Date:1710003613<br>14.12.2010      | Defer Date:                            |

**Decision :** The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:-

| From                                                                | Qty. | To                                                                                      | Qty.                 |
|---------------------------------------------------------------------|------|-----------------------------------------------------------------------------------------|----------------------|
| GASTAL TDA – 9<br>(Polyethylene Glycol Tridecyl<br>Ether 9 Ethylene | 1 Kg | 1. Ethylene Oxide (colourless clear<br>liquid)<br>2. Tridecyl Alcohol (colourless clear | 0.664 Kg<br>0.335 Kg |



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|                                                                                                         | Oxide/Tridecyl Alcohol 9 mole ethoxylate) | liquid) |  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                           |         |  |

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| 66 | <b>Case No.:49/51/83-ALC1/2010</b>                                                                                                                                                                                                                                            | Party Name:FICUS PAX PVT. LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01040/AM11/                                                                                                                                                                                                                                                | RLA File :07/21/040/00686/AM11/ | Lic.No/Date:0710075986<br>14.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011.. |                                 |                                           |                             |

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| 67                                                                                                      | <b>Case No.:54/51/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL) | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                                                                  | <b>Status:Case Approved</b>             |
|                                                                                                         | HQ File :01/83/050/01045/AM11/                                                                                                                                                                                                             | RLA File :03/95/040/00718/AM11/                               | Lic.No/Date:0310606300<br>14.12.2010                                                                                                       | Defer Date:                             |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of Biotechnology vide their U.O.No.BT/IL/05/336/2010-PID dated 19.4.2011, the Committee decided to approve the case as under:- |                                                               |                                                                                                                                            |                                         |
|                                                                                                         | From                                                                                                                                                                                                                                       | Qty.                                                          | To                                                                                                                                         | Qty.                                    |
|                                                                                                         | Ultrazyme Tablets (7458X)”                                                                                                                                                                                                                 | 1 Unit (1000 Nos)                                             | 1. Clear Lens Pro. 1.5 mg (Subtilisin Sorbitor 1.5 mg)<br>2. N-Acetyl Cystein<br>3. Aluminium Foil Plain/Laminated not exceeding 60 Micron | 0.01155 Kg<br><br>0.0315 Kg<br>0.525 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                            |                                                               |                                                                                                                                            |                                         |

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| 68 | <b>Case No.:3/39/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00707/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00063/AM11/         | Lic.No/Date:1010041185<br>15.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                             |

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| 69 | <b>Case No.:4/39/83-ALC1/2010</b> | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00708/AM11/    | RLA File :10/24/040/00062/AM11/         | Lic.No/Date:1010041189                    | Defer                       |



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| 69                                                                                                                                                                                                                               |  | 15.12.2010 | Date:18.05.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011. |  |            |                 |

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| 70 | <b>Case No.:15/39/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00719/AM11/                                                                                                                                                                                                                                                         | RLA File :17/24/040/00157/AM08/        | Lic.No/Date:1710003614<br>15.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5..2011. |                                        |                                           |                             |

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| 71 | <b>Case No.:8/39/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:VIVIMED LABS LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00712/AM11/                                                                                                                                                                                                                                                        | RLA File :09/24/040/00316/AM11/ | Lic.No/Date:0910044739<br>16.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                 |                                           |                             |

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| <b>Case No.:</b> 81/51/83-ALC1/2010                                                                                                                                                                                                       | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                          | <b>Status:</b> Case<br><b>Approved</b> |
| HQ File :01/83/050/01072/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00102/AM09/        | Lic.No/Date:1710003617<br>16.12.2010                                                               | Defer Date:                            |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                        |                                                                                                    |                                        |
| From                                                                                                                                                                                                                                      | Qty.                                   | To                                                                                                 | Qty.                                   |
| INFINITY – PK – 2731<br>(Polyoxyethylene Tridecyl<br>Ether/Tridecyl Alcohol 8 mole<br>ethoxylate) (Colourless liquid)                                                                                                                     | 1 Kg                                   | 1. Ethylene Oxide (colourless clear<br>liquid)<br>2. Tridecyl Alcohol (colourless clear<br>liquid) | 0.577 Kg<br><br>0.329 Kg               |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                        |                                                                                                    |                                        |

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| 73 | <b>Case No.:9/39/83-ALC1/2010</b> | Party Name:HERBAL SUPPLEMENTS PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00713/AM11/    | RLA File :10/24/040/00079/AM11/         | Lic.No/Date:1010041212<br>20.12.2010      | Defer<br>Date:18.05.2011    |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011.

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| 74                                                                                                                                                                                                                                                                            | <b>Case No.:17/39/83-ALC1/2010</b> | Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                               | HQ File :01/83/050/00721/AM11/     | RLA File :33/24/040/00013/AM11/                 | Lic.No/Date:3310017204<br>20.12.2010      | Defer<br>Date:18.05.2011    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Accordingly the case may be re-listed on 18.5.2011.. |                                    |                                                 |                                           |                             |

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| 75                                                                                                                                                                                                                                         | <b>Case No.:1/51/83-ALC1/2010</b>                                                                              | Party Name:VISWAAT CHEMICALS LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                      | <b>Status:Case Approved</b>      |
|                                                                                                                                                                                                                                            | HQ File :01/83/050/00992/AM11/                                                                                 | RLA File :03/95/040/00724/AM11/      | Lic.No/Date:0310606903<br>20.12.2010                           | Defer Date:                      |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/128/2010-Ch.II dated 30.3.2011, the Committee decided to approve the case as under:- |                                                                                                                |                                      |                                                                |                                  |
| 75                                                                                                                                                                                                                                         | From                                                                                                           | Qty.                                 | To                                                             | Qty.                             |
|                                                                                                                                                                                                                                            | Vikasurf DN 7009 Isodecyl Alkoxyate (Isodecyl alcohol 3 mole propylene oxide 7 mole ethylene oxide condensate) | 1 Kg                                 | 1. Propylene Oxide<br>2. Ethylene Oxide<br>3. Isodecyl Alcohol | 0.272 Kg<br>0.480 Kg<br>0.245 Kg |
|                                                                                                                                                                                                                                            | Vicoryl AL 230 A Polyoxyethylene (25) Lauryl Myristyl Alcohol (Lauryl Myristyl Alcohol 23 mole ethoxylate)     | 1 Kg                                 | 1. Lauryl Myristyl Alcohol<br>2. Ethylene Oxide                | 0.160 Kg<br>0.838 Kg             |
|                                                                                                                                                                                                                                            | Vicatex 1312 A Polyoxyethylene Tridecyl Ether (Tridecyl alcohol 12 mole ethoxylate)                            | 1 Kg                                 | 1. Iso Tridecyl Alcohol<br>2. Ethylene Oxide                   | 0.275 Kg<br>0.720 Kg             |
|                                                                                                                                                                                                                                            | Vicatex 1315 A Polyoxyethylene Tridecyl Ether (Tri Decyl Alcohol 15 mole ethoxylate)                           | 1 Kg                                 | 1. Iso Tridecyl Alcohol<br>2. Ethylene Oxide                   | 0.230 Kg<br>0.767 Kg             |
|                                                                                                                                                                                                                                            | Vicatex 1330 Polyoxyethylene Tridecyl Ether (Tri Decyl Alcohol 3 mole ethoxylate)                              | 1 Kg                                 | 1. Iso Tridecyl Alcohol<br>2. Ethylene Oxide                   | 0.600 Kg<br>0.397 Kg             |
| 75                                                                                                                                                                                                                                         | Vicatex 1340 AD Polyoxyethylene Tridecyl Ether (Tri Decyl Alcohol 40 mole ethoxylate 70%)                      | 1 Kg                                 | 1. Iso Tridecyl Alcohol<br>2. Ethylene Oxide                   | 0.070 Kg<br>0.630 Kg             |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 76 | <b>Case No.:19/39/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                                     | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/00723/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00048/AM10/        | Lic.No/Date:1710003630<br>21.12.2010                                                                          | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                        |                                                                                                               |                                 |
|    | From                                                                                                                                                                                                                                      | Qty.                                   | To                                                                                                            | Qty.                            |
|    | PRODUCT – 22 – TM<br>(Propylene Glycol 22<br>Trimethylol Propane<br>Ether/Trimethylol Propane 22<br>mole ethoxylate) (colourless<br>clear to turbid liquid)                                                                               | 1 Kg                                   | 1. Ethylene Oxide (colourless clear<br>liquid)<br>2. Trimethylol Propane (colourless<br>hygroscopic crystals) | 0.878 Kg<br><br>0.121 Kg        |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                        |                                                                                                               |                                 |

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| 77 | <b>Case No.:20/39/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                | Party Name:ESSAR OIL LTD.,      | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00724/AM11/                                                                                                                                                                                                                                                                                                    | RLA File :03/94/040/00702/AM11/ | Lic.No/Date:0310607209<br>21.12.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. A D.O. letter to JS (PNG), to go. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                 |                                           |                                 |

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| 78 | <b>Case No.:21/39/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                | Party Name:ESSAR OIL LTD.,      | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00725/AM11/                                                                                                                                                                                                                                                                                                    | RLA File :03/94/040/00703/AM11/ | Lic.No/Date:0310607215<br>21.12.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. A D.O. letter to JS (PNG), to go. The case defer consideration of the for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                 |                                           |                                 |

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|  | <b>Case No.:38/51/83-ALC1/2010</b> | Party Name:RESONANCE SPECIALITY<br>CHEMICALS PRIVATE LIMITED, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Approved</b> |
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| 79 | HQ File :01/83/050/01029/AM11/                                                                                                                                                                                                             | RLA File :02/24/040/00164/AM11/ | Lic.No/Date:0210152400<br>21.12.2010 | Defer Date: |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of Biotechnology vide their U.O.No.BT/IL/05/322/2010-PID dated 19.4.2011, the Committee decided to approve the case as under:- |                                 |                                      |             |
|    | From                                                                                                                                                                                                                                       | Qty.                            | To                                   | Qty.        |
|    | Rzyme NBI Cellulase                                                                                                                                                                                                                        | 1 MT                            | Biotouch 800 Cellulase               | 0.55 MT     |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                    |                                 |                                      |             |

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| 80 | <b>Case No.:27/51/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01018/AM11/                                                                                                                                                                                                            | RLA File :03/95/040/00759/AM11/         | Lic.No/Date:0310607440<br>22.12.2010      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                         |                                           |                             |

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| 81 | <b>Case No.:1/47/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00912/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00017/AM09/        | Lic.No/Date:1710003647<br>23.12.2010      | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                        |                                           |                             |
|    | From                                                                                                                                                                                                                                      | Qty.                                   | To                                        | Qty.                        |
|    | Castol – 70 (Polyethylene Glycol 70 Castor Oil/Castor Oil 70 mole ethoxylate)(Yellow to light brownish soft waxy mass                                                                                                                     | 1 Kg                                   | Ethylene Oxide (colourless clear liquid)  | 0.771 Kg                    |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                        |                                           |                             |

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| 82 | <b>Case No.:16/51/83-ALC1/2010</b> | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01007/AM11/     | RLA File :03/95/040/00786/AM11/          | Lic.No/Date:0310607672<br>23.12.2010      | Defer<br>Date:18.05.2011    |

**Decision :** The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011

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| 83 | Case No.:56/51/83-ALC1/2010                                                                                                                                                                                                                              | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                       | Status:Case Approved |
|    | HQ File :01/83/050/01047/AM11/                                                                                                                                                                                                                           | RLA File :34/24/040/00217/AM11/         | Lic.No/Date:3410028908<br>24.12.2010                                                            | Defer Date:          |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 19.4.2011, the Committee decided to approve the case on repeat basis as under:- |                                         |                                                                                                 |                      |
|    | From                                                                                                                                                                                                                                                     | Qty.                                    | To                                                                                              | Qty.                 |
|    | Indoxacarb 150 EC<br>(Indoxacarb 15.8% EC)                                                                                                                                                                                                               | 1 Kg                                    | 1. Indoxacarb Technical (a.i 95% basis) (DPX-KN128 Melt Tech Bulk)                              | 0.168 Kg             |
|    |                                                                                                                                                                                                                                                          |                                         | 2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters) | 0.683 Kg             |
|    |                                                                                                                                                                                                                                                          |                                         | 3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)                                         | 0.100 Kg             |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                  |                                         |                                                                                                 |                      |

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| 84 | Case No.:57/51/83-ALC1/2010                                                                                                                                                                                                              | Party Name:E I DUPONT INDIA PVT LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                               | Status:Case Approved |
|    | HQ File :01/83/050/01048/AM11/                                                                                                                                                                                                           | RLA File :34/24/040/00219/AM11/         | Lic.No/Date:3410028909<br>24.12.2010                                    | Defer Date:          |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 19.4.2011, the Committee decided to approve the case as under:- |                                         |                                                                         |                      |
|    | From                                                                                                                                                                                                                                     | Qty.                                    | To                                                                      | Qty.                 |
|    | Chlorantraniliprole 0.4% w/w GR (Ferterra 0.4% w/w GR)                                                                                                                                                                                   | 1 Kg                                    | Chlorantraniliprole Technical (Rynaxypyr Technical/DPX E2Y45 Technical) | 0.00408 Kg           |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                  |                                         |                                                                         |                      |

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| Case No.:26/51/83-ALC1/2010 | Party Name:STAR EARTH MINERALS PVT. | Meet No/Date:3/83-ALC1/2011 | Status:Case |
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| 85 |                                                                                                                                                                                                                                                                                       | LTD.                            | 20.04.2011                           | Deferred                 |
|    | HQ File :01/83/050/01017/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00796/AM11/ | Lic.No/Date:0310608034<br>27.12.2010 | Defer<br>Date:18.05.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                 |                                      |                          |

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| Case No.:15/51/83-ALC1/2010                                                                                                                                                                                                               | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011             | Status:Case<br>Approved |
| HQ File :01/83/050/01006/AM11/                                                                                                                                                                                                            | RLA File :03/95/040/00620/AM11/   | Lic.No/Date:0310608432<br>29.12.2010                  | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/21/2006-Ch.II dated 21.4.2011, the Committee decided to approve the case as under:- |                                   |                                                       |                         |
| From                                                                                                                                                                                                                                      | Qty.                              | To                                                    | Qty.                    |
| Chlorfluazuron<br>(Chlorfluazuron Technical)                                                                                                                                                                                              | 1 Kg                              | 1. 2,3 Dichloro-5-Trifluoro-Methyl<br>Pyridine (DCTF) | 0.581 Kg                |
|                                                                                                                                                                                                                                           |                                   | 2. 2,6 Dichloro-4-Aminophenol<br>(DCAP)               | 0.491 Kg                |
|                                                                                                                                                                                                                                           |                                   | 3. Dimethyl Sulfoxide                                 | 0.400 Kg                |
|                                                                                                                                                                                                                                           |                                   | 4. 2,6 Difluoro Benzamide (DFBA)                      | 0.383 Kg                |
|                                                                                                                                                                                                                                           |                                   | 5. Isopar-G(B) Fluid (Isoparaffin<br>Hydrocarbon)     | 0.355 Kg                |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                   |                                   |                                                       |                         |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 87 | <b>Case No.:51/51/83-ALC1/2010</b>                                                                                                                                                                                                                               | Party Name:KUMAR ADHESIVE PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/01042/AM11/                                                                                                                                                                                                                                   | RLA File :02/24/040/00170/AM11/   | Lic.No/Date:0210152844<br>30.12.2010      | Defer<br>Date:18.05.2011        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011 |                                   |                                           |                                 |

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|  | <b>Case No.:65/51/83-ALC1/2010</b>                                                                                                                                                                                                                        | Party Name:MAHARASHTRA ORGANO<br>METALLIC CATALYSTS PVT.LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Approved</b> |
|  | HQ File :01/83/050/01056/AM11/                                                                                                                                                                                                                            | RLA File :03/95/040/00801/AM11/                              | Lic.No/Date:0310608696<br>30.12.2010      | Defer Date:                     |
|  | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case on repeat basis as under:- |                                                              |                                           |                                 |

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| From                          | Qty. | To                 | Qty.     |
| Stannic Chloride 50% solution | 1 Kg | Tin Ingots (99.5%) | 0.235 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 89 | Case No.:70/51/83-ALC1/2010                                                                                                                                                                                                                                                           | Party Name:TARAK CHEMICALS LTD  | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/01061/AM11/                                                                                                                                                                                                                                                        | RLA File :34/24/040/00248/AM11/ | Lic.No/Date:3410029003<br>03.01.2011      | Defer<br>Date:18.05.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                 |                                           |                          |

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| 90 | Case No.:69/51/83-ALC1/2010                                                                                                                                                                                                               | Party Name:COLOURTEX INDUSTRIES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/01060/AM11/                                                                                                                                                                                                            | RLA File :03/94/040/00849/AM11/         | Lic.No/Date:0310609285<br>04.01.2011      | Defer<br>Date:18.05.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                         |                                           |                          |

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| 91 | Case No.:67/51/83-ALC1/2010                                                                                                                                                                                                                                                           | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/01058/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00884/AM11/            | Lic.No/Date:0310609404<br>05.01.2011      | Defer<br>Date:18.05.2011 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                            |                                           |                          |

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| <b>Case No.:62/51/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:LEO LUBRICANTS PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Approved</b> |
| HQ File :01/83/050/01053/AM11/                                                                                                                                                                                                            | RLA File :03/95/040/00036/AM11/     | Lic.No/Date:0310610039<br>07.01.2011      | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/61/2008-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                     |                                           |                                 |
| From                                                                                                                                                                                                                                      | Qty.                                | To                                        | Qty.                            |
| Brake Fluid (DOT-3/DOT-4) containing 40% of Triethylene                                                                                                                                                                                   | 1 Kg                                | 1. Triethylene Glycol Mono Butyl Ether    | 0.408 Kg                        |



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| Glycol Mono Butyl Ether and 60% of Diethylene Glycol                                                    | 2. Diethylene Glycol | 0.612 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                      |          |

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| 93 | <b>Case No.:63/51/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01054/AM11/                                                                                                                                                                                                            | RLA File :03/95/040/00781/AM11/         | Lic.No/Date:0310610016<br>07.01.2011      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                         |                                           |                             |

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| 94 | <b>Case No.:64/51/83-ALC1/2010</b>                                                                                                                                                                                                          | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                                                                                                                      | <b>Status:Case Approved</b>                                                                              |
|    | HQ File :01/83/050/01055/AM11/                                                                                                                                                                                                              | RLA File :03/95/040/00332/AM11/        | Lic.No/Date:0310609959<br>07.01.2011                                                                                                                                                           | Defer Date:                                                                                              |
|    | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/122/2004-Ch.II dated 15.11.2010, the Committee decided to approve the case as under:- |                                        |                                                                                                                                                                                                |                                                                                                          |
|    | From                                                                                                                                                                                                                                        | Qty.                                   | To                                                                                                                                                                                             | Qty.                                                                                                     |
|    | Pigment Violet 23 Dispersion having Pigment content of 35%+/-1% (Drucron Violet WF R-11/WF E3)                                                                                                                                              | 1 Kg                                   | 1. Carbazole<br>2. Di-Ethyl Sulphate<br>3. Sodium Sulphide<br>4. Sulphur<br>5. Potassium Hydroxide<br>6. Methanol<br>7. Benzene Sulphonyl Chloride<br>8. Chloranil<br>9. Styrene Acrylic Resin | 0.469 Kg<br>0.525 Kg<br>0.350 Kg<br>0.245 Kg<br>0.455 Kg<br>0.700 Kg<br>0.160 Kg<br>0.220 Kg<br>0.090 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                     |                                        |                                                                                                                                                                                                |                                                                                                          |

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| 95 | <b>Case No.:68/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01059/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00775/AM11/         | Lic.No/Date:0310610022<br>07.01.2011      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                             |

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| 96 | <b>Case No.:84/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01075/AM11/                                                                                                                                                                                                                                                        | RLA File :08/24/040/00166/AM10/              | Lic.No/Date:0810095325<br>07.01.2011      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                              |                                           |                             |

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| 97 | <b>Case No.:88/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01079/AM11/                                                                                                                                                                                                                                                        | RLA File :08/24/040/00263/AM10/              | Lic.No/Date:0810095323<br>07.01.2011      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                              |                                           |                             |

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| 98 | <b>Case No.:89/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:G S P CROP SCIENCE PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/01080/AM11/                                                                                                                                                                                                                                                        | RLA File :08/24/040/00280/AM11/         | Lic.No/Date:0810095365<br>10.01.2011      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                             |

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| 99 | <b>Case No.:45/42/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:ROHAN DYES AND INTERMEDIATES LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00813/AM11/                                                                                                                                                                                                                                                        | RLA File :08/24/040/00035/AM11/              | Lic.No/Date:0810095455<br>12.01.2011      | Defer<br>Date:18.05.2011    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                              |                                           |                             |

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| 100 | Case No.:60/51/83-ALC1/2010                                                                                                                                                                                                                              |  | Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED, |                   | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 |          | Status:Case Approved |  |
|     | HQ File :01/83/050/01051/AM11/                                                                                                                                                                                                                           |  | RLA File :03/94/040/00902/AM11/                       |                   | Lic.No/Date:0310610927<br>13.01.2011      |          | Defer Date:          |  |
|     | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/6/2004-Ch.II dated 8.12.2009, the Committee decided to approve the case on repeat basis as under:- |  |                                                       |                   |                                           |          |                      |  |
|     | From                                                                                                                                                                                                                                                     |  | Qty.                                                  | To                |                                           | Qty.     |                      |  |
|     | Sodium Lauryl Ether Sulphate                                                                                                                                                                                                                             |  | 1 Kg                                                  | 1. Lauryl Alcohol |                                           | 0.372 Kg |                      |  |

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| 2 Mole 70% Paste                                                                                        | 2. Ethylene Oxide | 0.1952 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                   |           |

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| 101 | <b>Case No.:1/43/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00820/AM11/                                                                                                                                                                                                                                                        | RLA File :17/24/040/00094/AM09/        | Lic.No/Date:1710003707<br>14.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 20.4.2011. |                                        |                                           |                             |

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| 102 | <b>Case No.:2/43/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                                     | <b>Status:Case Approved</b> |
|     | HQ File :01/83/050/00821/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00103/AM09/        | Lic.No/Date:1710003708<br>14.01.2011                                                                          | Defer Date:                 |
|     | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                        |                                                                                                               |                             |
|     | From                                                                                                                                                                                                                                      | Qty.                                   | To                                                                                                            | Qty.                        |
|     | PRODUCT – 22 – TM<br>(Propylene Glycol 22<br>Trimethylol Propane<br>Ether/Trimethylol Propane 22<br>mole ethoxylate) (colourless<br>clear to turbid liquid)                                                                               | 1 Kg                                   | 1. Ethylene Oxide (colourless clear<br>liquid)<br>2. Trimethylol Propane (colourless<br>hygroscopic crystals) | 0.878 Kg<br><br>0.121 Kg    |

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| 103 | <b>Case No.:3/43/83-ALC1/2010</b>                                                                                                                                                                                                         | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                                                        | <b>Status:Case Approved</b> |
|     | HQ File :01/83/050/00822/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00021/AM11/        | Lic.No/Date:1710003709<br>14.01.2011                                                             | Defer Date:                 |
|     | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                        |                                                                                                  |                             |
|     | From                                                                                                                                                                                                                                      | Qty.                                   | To                                                                                               | Qty.                        |
|     | GASTALK-16-SAP<br>(Styrenated Phenol 20 moles<br>ethoxylate) (Pale yellow<br>liquid)                                                                                                                                                      | 1 Kg                                   | 1. Ethylene Oxide (colourless clear<br>liquid)<br>2. Styrene Monomer (Colourless oily<br>liquid) | 0.760 Kg<br><br>0.089 Kg    |

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|                                                                                                         |  | 3. Phenol (white crystalline Mass) | 0.084 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |  |                                    |          |

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| 104 | <b>Case No.:4/43/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:TESA TAPES (INDIA)PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00823/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00839/AM11/        | Lic.No/Date:0310611304<br>17.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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| 105                                                                                                     | <b>Case No.:61/51/83-ALC1/2010</b>                                                                                                                                                                                                                       | Party Name:FILTRA CATALYSTS & CHEMICALS LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                 | <b>Status:Case Approved</b>      |
|                                                                                                         | HQ File :01/83/050/01052/AM11/                                                                                                                                                                                                                           | RLA File :03/94/040/00916/AM11/               | Lic.No/Date:0310611759<br>19.01.2011                      | Defer Date:                      |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/91/2008-Ch.II dated 5.1.2010, the Committee decided to approve the case on repeat basis as under:- |                                               |                                                           |                                  |
|                                                                                                         | From                                                                                                                                                                                                                                                     | Qty.                                          | To                                                        | Qty.                             |
|                                                                                                         | Desulphurisation Catalyst (DS-90 E) (Containing Zinc Oxide – 76% min. Alumina – 9% min.)                                                                                                                                                                 | 1 Kg                                          | 1. Zinc Oxide<br>2. Aluminium Hydroxide<br>3. Acetic Acid | 0.800 Kg<br>0.100 Kg<br>0.040 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                          |                                               |                                                           |                                  |

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| 106 | <b>Case No.:2/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:RUCHIKA CHEMICAL INDUSTRIES PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00993/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00853/AM11/                  | Lic.No/Date:0310612036<br>20.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                                  |                                           |                             |

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| 107 | <b>Case No.:85/51/83-ALC1/2010</b>                                                                                                               | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01076/AM11/                                                                                                                   | RLA File :30/24/040/00056/AM11/        | Lic.No/Date:3010072200<br>20.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of |                                        |                                           |                             |

C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011.

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| 108 | <b>Case No.:86/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01077/AM11/                                                                                                                                                                                                                                                        | RLA File :30/24/040/00053/AM11/        | Lic.No/Date:3010072198<br>20.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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| 109 | <b>Case No.:87/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01078/AM11/                                                                                                                                                                                                                                                        | RLA File :30/24/040/00054/AM11/        | Lic.No/Date:3010072193<br>20.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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| 110 | <b>Case No.:90/51/83-ALC1/2010</b>                                                                                                                                                                                                                      | Party Name:MODERN INSECTICIDES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011                   | <b>Status:Case Approved</b> |
|     | HQ File :01/83/050/01081/AM11/                                                                                                                                                                                                                          | RLA File :30/24/040/00055/AM11/        | Lic.No/Date:3010072202<br>20.01.2011                        | Defer Date:                 |
|     | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/8/2010-Ch.II dated 3.3.2011, the Committee decided to approve the case on repeat basis as under:- |                                        |                                                             |                             |
|     | From                                                                                                                                                                                                                                                    | Qty.                                   | To                                                          | Qty.                        |
|     | Dimethoate 40% EC                                                                                                                                                                                                                                       | 1 Kg                                   | 1. Dimethoate Technical (96% Minimum)                       | 0.380 Kg                    |
|     |                                                                                                                                                                                                                                                         |                                        | 2. Emulsifier and Stabilizer (Containing 15% Cyclohexanone) | 0.240 kg                    |
|     |                                                                                                                                                                                                                                                         |                                        | 3. Solvent (Aromex/C-9)                                     | 0.105 Kg                    |
|     | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                 |                                        |                                                             |                             |

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| 111 | <b>Case No.:58/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:CLARIANT CHEMICALS [INDIA] LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01049/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00944/AM11/           | Lic.No/Date:0310612198<br>21.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                           |                                           |                             |

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| 112 | <b>Case No.:59/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:CLARIANT CHEMICALS [INDIA] LTD | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01050/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00946/AM11/           | Lic.No/Date:0310612202<br>21.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                           |                                           |                             |

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| 113 | <b>Case No.:66/51/83-ALC1/2010</b>                                                                                                                                                                                                                                                    | Party Name:RALLIS INDIA LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01057/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00771/AM11/ | Lic.No/Date:0310612113<br>21.01.2011      | Defer<br>Date:15.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                 |                                           |                             |

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| 114 | <b>Case No.:82/51/83-ALC1/2010</b>                                                                                                                                                                                                                                | Party Name:STYLAM INDUSTRIES LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01073/AM11/                                                                                                                                                                                                                                    | RLA File :22/24/040/00085/AM11/    | Lic.No/Date:2210010881<br>21.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                    |                                           |                             |

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| 115 | <b>Case No.:6/44/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00829/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00444/AM11/           | Lic.No/Date:0310612427<br>24.01.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                           |                                           |                             |

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| 116 | <b>Case No.:2/47/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00913/AM11/                                                                                                                                                                                                                                                        | RLA File :17/24/040/00120/AM09/        | Lic.No/Date:1710003752<br>08.02.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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|  | <b>Case No.:3/47/83-ALC1/2010</b> | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:3/83-ALC1/2011 | <b>Status:Case</b> |
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| 117 |                                                                                                                                                                                                                                                                                       |                                 | 20.04.2011                           | <b>Deferred</b>          |
|     | HQ File :01/83/050/00914/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00928/AM11/ | Lic.No/Date:0310615097<br>09.02.2011 | Defer<br>Date:18.05.2011 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                 |                                      |                          |

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| 118 | <b>Case No.:4/47/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00915/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00945/AM11/           | Lic.No/Date:0310615131<br>09.02.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                           |                                           |                             |

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| 119 | <b>Case No.:5/47/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00916/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00988/AM11/                   | Lic.No/Date:0310615216<br>10.02.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                                   |                                           |                             |

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| 120 | <b>Case No.:6/47/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00917/AM11/                                                                                                                                                                                                                                                        | RLA File :17/24/040/00097/AM09/        | Lic.No/Date:1710003779<br>10.02.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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| 121 | <b>Case No.:7/47/83-ALC1/2010</b>                                                                                                                                                                                                                                                     | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00918/AM11/                                                                                                                                                                                                                                                        | RLA File :17/24/040/00035/AM10/        | Lic.No/Date:1710003780<br>10.02.2011      | Defer<br>Date:18.05.2011    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                             |

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| 122 | <b>Case No.:10/47/83-ALC1/2010</b> | Party Name:PUNE METAGRAPH       | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00921/AM11/     | RLA File :31/24/040/00230/AM11/ | Lic.No/Date:3110046900<br>11.02.2011      | Defer<br>Date:18.05.2011    |
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**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 5.4.2011.. Accordingly the case may be relisted on 18.5.2011

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| 123 | <b>Case No.:</b> 11/47/83-ALC1/2010                                                                                                                                                                                                                                       | Party Name:JUPITER LEYS PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00922/AM11/                                                                                                                                                                                                                                            | RLA File :10/24/040/00111/AM11/         | Lic.No/Date:1010041749<br>14.02.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                                 |

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| 124 | <b>Case No.:</b> 12/47/83-ALC1/2010                                                                                                                                                                                                                                                   | Party Name:MOHINI ORGANICS PVT. LTD., | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00923/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00886/AM11/       | Lic.No/Date:0310615948<br>14.02.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                       |                                           |                                 |

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| 125 | <b>Case No.:</b> 13/47/83-ALC1/2010                                                                                                                                                                                                                                                   | Party Name:MAHARASHTRA ORGANO<br>METALLIC CATALYSTS PVT.LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00924/AM11/                                                                                                                                                                                                                                                        | RLA File :03/95/040/00909/AM11/                              | Lic.No/Date:0310615973<br>14.02.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                                              |                                           |                                 |

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| 126 | <b>Case No.:</b> 14/47/83-ALC1/2010                                                                                                                                                                                                                                                   | Party Name:ARTEK SURFIN CHEMICALS<br>LIMITED. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/00925/AM11/                                                                                                                                                                                                                                                        | RLA File :03/94/040/00980/AM11/               | Lic.No/Date:0310615986<br>14.02.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                               |                                           |                                 |

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| 127 | <b>Case No.:</b> 21/51/83-ALC1/2010                                                                                                                                                                                                       | Party Name:DORF-KETAL CHEMICALS INDIA<br>PVT.LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/01012/AM11/                                                                                                                                                                                                            | RLA File :03/94/040/01100/AM11/                   | Lic.No/Date:0310620858<br>11.03.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                                   |                                           |                                 |

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| 128 | <b>Case No.:23/51/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:BERGER BECKER COATINGS<br>PVT.LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/01014/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00006/AM11/               | Lic.No/Date:1710003844<br>11.03.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                               |                                           |                                 |

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| 129 | <b>Case No.:24/51/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:BERGER BECKER COATINGS<br>PVT.LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/01015/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00016/AM11/               | Lic.No/Date:1710003845<br>11.03.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                               |                                           |                                 |

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| 130 | <b>Case No.:71/51/83-ALC1/2010</b>                                                                                                                                                                                               | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/01062/AM11/                                                                                                                                                                                                   | RLA File :10/24/040/00127/AM11/        | Lic.No/Date:1010042112<br>14.03.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.5.2011. |                                        |                                           |                                 |

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| 131 | <b>Case No.:83/51/83-ALC1/2010</b>                                                                                                                                                                                                                                        | Party Name:HERBAL SUPPLEMENTS PVT. LTD. | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/01074/AM11/                                                                                                                                                                                                                                            | RLA File :10/24/040/00129/AM11/         | Lic.No/Date:1010042123<br>15.03.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 15.4.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.5.2011. |                                         |                                           |                                 |

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| 132 | <b>Case No.:91/51/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:A.M.TODD COMPANY INDIA<br>PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
|     | HQ File :01/83/050/01082/AM11/                                                                                                                                                                                                            | RLA File :03/94/040/01082/AM11/                      | Lic.No/Date:0310621419<br>16.03.2011      | Defer<br>Date:18.05.2011        |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                                      |                                           |                                 |

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|  | <b>Case No.:92/51/83-ALC1/2010</b> | Party Name:A.M.TODD COMPANY INDIA<br>PRIVATE LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case<br/>Deferred</b> |
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| 133                                                                                                                                                                                                                                       | HQ File :01/83/050/01083/AM11/ | RLA File :03/94/040/01078/AM11/ | Lic.No/Date:0310621423<br>16.03.2011 | Defer<br>Date:18.05.2011 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                |                                 |                                      |                          |

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| 134                                                                                                     | <b>Case No.:93/51/83-ALC1/2010</b>                                                                                                                                                                                                        |                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD,                                                             | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Approved</b> |
|                                                                                                         | HQ File :01/83/050/01084/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00090/AM09/ | Lic.No/Date:1710003862<br>16.03.2011                                                               | Defer Date:                               |                             |
|                                                                                                         | <b>Decision :</b> The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/35/2010-Ch.II dated 20.4.2011, the Committee decided to approve the case as under:- |                                 |                                                                                                    |                                           |                             |
|                                                                                                         | From                                                                                                                                                                                                                                      | Qty.                            | To                                                                                                 | Qty.                                      |                             |
|                                                                                                         | INFINITY – PK – 2731<br>(Polyoxyethylene Tridecyl<br>Ether/Tridecyl Alcohol 8 mole<br>ethoxylate) (Colourless liquid)                                                                                                                     | 1 Kg                            | 1. Ethylene Oxide (colourless clear<br>liquid)<br>2. Tridecyl Alcohol (colourless clear<br>liquid) | 0.577 Kg<br><br>0.329 Kg                  |                             |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                           |                                 |                                                                                                    |                                           |                             |

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| 135 | <b>Case No.:94/51/83-ALC1/2010</b>                                                                                                                                                                                                        |                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01085/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00028/AM11/ | Lic.No/Date:1710003863<br>16.03.2011   | Defer<br>Date:18.05.2011                  |                             |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                 |                                        |                                           |                             |

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| 136 | <b>Case No.:95/51/83-ALC1/2010</b>                                                                                                                                                                                                        |                                 | Party Name:ESTEEM INDUSTRIES PVT. LTD, | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/01086/AM11/                                                                                                                                                                                                            | RLA File :17/24/040/00029/AM11/ | Lic.No/Date:1710003864<br>16.03.2011   | Defer<br>Date:18.05.2011                  |                             |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                 |                                        |                                           |                             |

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| 137 | <b>Case No.:1/3/83-ALC1/2011</b> |                                 | Party Name:LANXESS INDIA PVT.LTD.    | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00046/AM12/   | RLA File :03/95/040/01033/AM11/ | Lic.No/Date:0310625972<br>11.04.2011 | Defer<br>Date:18.05.2011                  |                             |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011

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| 138 | Case No.:2/3/83-ALC1/2011                                                                                                                                                                                                                 | Party Name:VIVIMED LABS LIMITED | Meet No/Date:3/83-ALC1/2011<br>20.04.2011 | Status:Case<br>Deferred  |
|     | HQ File :01/83/050/00047/AM12/                                                                                                                                                                                                            | RLA File :09/24/040/00002/AM12/ | Lic.No/Date:0910046369<br>12.04.2011      | Defer<br>Date:18.05.2011 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.5.2011 |                                 |                                           |                          |

Date:10.05.2011  
Place:New Delhi

G. SARAVANAN  
Foreign Trade Development Officer